

ITEM NO.45

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) Nos.1992-1995/2020

(Arising out of impugned final judgment and order dated 17-02-2020 in CRLP No. 776/2020 17-02-2020 in CRLP No. 778/2020 17-02-2020 in CRLP No. 860/2020 17-02-2020 in CRLP No. 957/2020 passed by the High Court Of Karnataka At Bengaluru)

THE STATE OF KARNATAKA

Petitioner(s)

VERSUS

ASHIK @ MOHAMMAD ASIK & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 06-03-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Tushar Mehta, Ld. SG  
Mr. Shubhranshu Padhi, AOR  
Mr. Ashish Yadav, Adv.  
Mr. Rakshit Jain, Adv.  
Mr. Vishal Banshal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

In the meantime, there shall be an *ad interim* stay of operation of the impugned judgment and order passed by the High Court if the respondents-accused are still in custody.

(SANJAY KUMAR-II)  
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR